

ITEM NO.31

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
18881/2016

(Arising out of impugned final judgment and order dated 21/07/2016
in WC No. 9548/2003 passed by the High Court Of Judicature at
Allahabad)

SANTOSH KUMAR AND ORS

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(with appln. (s) for c/delay in filing substitution appln. and
permission to file SLP and substitution and office report)

Date : 21/10/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.
Mr. W. H. Khan, Sr. Adv.
Mr. Vishwajit Singh, Adv.
Mr. Parvez H. Khan, Adv.
Mr. Pankaj Singh, Adv.
Mr. Piyush Vatsa, Adv.
for M/s Vidhi International

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Permission to file Special Leave Petition is granted.

Delay condoned.

Application for substitution is allowed.

Mr. Rakesh Dwivedi, learned senior counsel appearing for the
petitioners, on instruction, submits that the petitioners have
not been paid any compensation, though the award was passed on
27.12.2005.

In view of the above submission, issue notice.

In view of the further submission that the petitioners are still in possession of the property even as on today, status quo with regard to possession of the property shall be maintained by the parties.

(Jayant Kumar Arora)
Court Master

(Renu Diwan)
Assistant Registrar